

PART H—APPEARANCE OF LEGAL PRACTITIONERS IN  
COURTS IN WHICH THEIR RELATIVES HELD OFFICIAL  
POSITIONS.

1. No legal practitioner should appear professionally before any judicial officer to whom he is nearly related, or in any court where a near relative of his holds the post of Superintendent, Reader, or Stenographer to the Presiding Officer, or any other position which necessitates his presence in Court, during the hearing of cases.

2. The term 'near relative' includes father, brothers, sons, nephews and uncles on either side, brothers-in-law, sons-in-law and father-in-law.

3. These orders do not apply to cases of relationship between Public Prosecutors and other members of the Bar.

4. If any breach of the instructions contained in paragraph 1 above is brought to the notice of the District Judge or District Magistrate, the matter should at once be reported to the High Court for orders.

*(High Court letter No. 4592-G, dated the 18<sup>th</sup> June, 1927, and No. 8448-G, dated the 5<sup>th</sup> December, 1927)*